

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI**

**ORDER**

Pursuant to Hon'ble High Court letter No.2991-3003/DHC/Gaz/G-4/DHJS/SumVac/2024 dated 07.05.2024, I hereby authorize the following officers of Delhi Higher Judicial Service (Central), Tis Hazari Courts, Delhi under section 10 (3) of the Criminal Procedure Code, 1973 to hear and dispose of Bail/urgent criminal applications, pertaining to the Police Stations & Investigating Agencies of Central District including the urgent matters under Special Acts i.e. NDPS Act-1985, TADA Act-1987, POTA Act-2002, MACOCA Act-1999, Protection of Child Rights Act-2005, POCSO Act-2012, SC/ST Act-1989 and under section 21-A of the Punjab Courts (Delhi Amendment) Act 1997 to hear and dispose of urgent civil matters under section 34 of the Punjab Courts Act, 1918, pertaining to Central District, Tis Hazari Courts, Delhi, as mentioned below during the summer vacation, 2024 w.e.f 10.06.2024 to 29.06.2024.

**CRIMINAL & SPECIAL ACTS CASES**

S.No	Name of Judicial Officers	Date of Duty	R.No
1	Ms. Ekta Gauba Maan, Spl. Judge(NDPS)-01	10.06.2024 to 12.06.2024	11
2	Ms. Deepika Singh, ASJ (FTSC) (RC)	13.06.2024 & 14.06.2024	179
3	Sh. Abhishek Srivastava, District Judge-05	15.06.2024	317
4	Sh. Naresh Kumar Laka, District Judge-07	18.06.2024 to 20.06.2024	308
5	Sh. Rajesh Kumar ASJ (SC-POCSO)	21.06.2024	126
6	Sh. Manoj Kumar, ASJ (FTSC) (POCSO)-02	22.06.2024	142
7	Sh. Balwinder Singh, ASJ (FTSC) (POCSO)-01	24.06.2024 to 28.06.2024	27
8	Sh. Virender Kr. Kharta, ASJ (FTC)-02	29.06.2024	266

**CIVIL MATTERS**

S.No	Name of Judicial Officers	Date of Duty	R.No.
1	Sh. Sanjeev Kumar Aggarwal, District Judge, Comm.Court-01	10.06.2024	301 Extn. Block
2	Sh. Ajay Pandey, District Judge, Comm.Court-10	11.06.2024 to 15.06.2024	307 Extn. Block
3	Ms. Ravinder Bedi, District Judge, Comm.Court-12	18.06.2024 to 20.06.2024	401 Extn. Block
4	Sh. Sachin Sood, District Judge-01	21.06.2024 & 22.06.2024	123
5	Sh. Rajesh Malik, District Judge-06	24.06.2024 to 26.06.2024	33
6	Sh. Raj Kumar, ASJ-05	27.06.2024	209
7	Ms. Priyanka Bhagat, ASJ (SC-RC)	28.06.2024	271
8	Sh. Anuj Agarwal, ASJ (Spl.FTC-02)	29.06.2024	115

  
29/6/24

- 1) The above mentioned Judicial Officers shall hold the Courts in their respective Court Rooms and ensure that they are available on the dates on which they have been obtained for duty during the Summer Vacation 2024.
- 2) In case any of the Officer mentioned above is not available for duty on any particular day for any unforeseen reason, the senior most sitting officer of Delhi Higher Judicial Service on duty at Central District, Tis Hazari Courts, Delhi shall hear and dispose of all such matters (Civil & Criminal) as mentioned above, in accordance with law.
- 3) During the Vacation period, the senior most Judicial Officers of the district available on duty shall perform the function of receiving and registering cases, appeals or revisions and also look after the administrative work in the absence of the undersigned.
- 4) The aforesaid Judicial Officers shall be entitled to avail compensatory leave in the year 2024 in lieu of the duty actually performed during the period of Special Casual Leave of 21 days in summer vacation of 2024 only.
- 5) The Judicial Officers so detained shall be assisted by their own court staff on the dates they perform duty.
- 6) The office of the Central District will remain open daily from 10.00 am to 05.00 pm except on Second Saturday, Sunday and other holiday, if any.

Note:- The Bail Roster bearing No. 35881-916/Bail Power/Gaz/2024, dated 28.05.2024 shall also remain in existence till 07.06.2024 and shall continue even after completion of Summer Vacation 2024 i.e from 1st July, 2024 onwards.

(SANJAY GARG-I)

Principal District & Sessions Judge (HQs)  
Delhi

No. 36219-36289 /S.V/DHJS/Gaz/2024 Dated 29 MAY 2024

Sub:- Detention of Judicial Officers during Summer Vacation 2024.

Copy forwarded for information & necessary action to :

1. The Registrar General, Hon'ble High Court of Delhi New Delhi.
2. The Principal District & Sessions Judges, all Court Complexes, Delhi/New Delhi.
3. All the Judicial Officers concerned.
4. The Officer In-Charge, Pool Cars, Tis Hazari Courts, Delhi with the request to provide pool car facility to the above mentioned Judicial Officers.
5. The Director (Academics), Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, New Delhi.
6. The CMM/ACMM/ACJ, Central District, Tis Hazari Courts, Delhi.
7. The Senior Civil Judge-cum-Rent Controller (Central) Tis Hazari Courts, Delhi.
8. The AO(J)/Branch In-charge, Admn. I-II-III, Filing Section, General Branch, Care Taking Branch (Central), E-Sewa & Suvidha Kendra, CMM Office, Pool Cars, Tis Hazari Courts, Delhi.
9. The DDO, Accounts Branch, Central, Tis Hazari Courts, Delhi.
10. The Director, Directorate of Prosecution, Govt. of NCT of Delhi, Delhi.
11. The Superintendent, Narcotic Control Bureau, Delhi Zonal Unit, West Block-1, Wing No.7, R.K. Puram, New Delhi.
12. The Public Prosecutor Tis Hazari Courts, Delhi.
13. The Incharge, Lock up, Tis Hazari Courts, Delhi.
14. The PS/Reader to the undersigned.
15. The Secretary, Bar Association, all court complexes, Delhi/ New Delhi.
16. The Website Committee (English/Hindi) Tis Hazari Courts, Delhi.
17. The R&I Branch (Central) for uploading on LAYERS.
18. The Dealing Clerk, Leave Seat (Judicial Branch, Central) Tis Hazari Courts, Delhi.

Principal District & Sessions Judge (HQs)  
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